

(A-
(CA 663) 96)

1/27.9.2000 Shri J.K.Karn, counsel for the applicant.

On request, list it for hearing before the appropriate Bench as and when the Bench is constituted.

(Lakshman Jha)
Member (J)

2/17.10.2000 Due to advocates' strike, list it for hearing on 14.11.2000.

(L. Hinglana)
Member (A)

(Lakshman Jha)
Member (J)

(A) 3/14.11.2000 None for the parties.

On account of resolution in the bar today on the sad demise of Shri S.Mukherjee, advocate, the case is adjourned to 20.11.2000.

(Lakshman Jha)
Member (J)

4.1.20.11.2000.

For want of D.B., hearing on RA is adjourned to 4.1.2001.

(L.R.K. PRASAD)/M(A)

5/4.1.2001 Shri J.K.Karn, counsel for the applicant.

Heard. This R.A. would be heard. Issue notices to the respondents returnable within four weeks. Requisites to be filed within a week. List it for hearing on 19.2.2001.

MES.

(L. Hinglana)/M(A)

(L.Jha)/M(J)

6/19.2.2001

Shri J. K. Karn, counsel for the applicant.
None for the respondents.

W/s not filed so far. Four weeks further time is allowed to file the same. Rejoinder, if any, may be filed within a week thereafter. List it for hearing on 4.4.2001.

MPS.

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

7/4.4.2001

Shri J.K. Karn, counsel for the applicant,
Shri V. M. K. Sinha, Sr. S. C. for the respondents.

W/s not filed so far. Four weeks' further time is allowed to file the same. Rejoinder, if any, may be filed within a week thereafter. List it for hearing on 10.5.2001.

MPS.

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

8./ 10.5.2001.

List it on 15.5.2001 before the appropriate bench for hearing.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

9/15.05.2001 : Since the DB is not available today, the hearing is adjourned to 11.07.2001.

skj.

(L.R.K. Prasad)/M(A)

10./ 11.7.2001. For want of D.B., hearing on RA is adjourned to 24.8.2001.

/CBS/

(L. HMINGLIANA)/M(A)

RA 37/2000

(O.A.No.663/96)

11/24.08.2001 : Shri J.K.Karn, counsel for the applicant.

Let this matter be listed ~~on~~ before
the appropriate Bench.

skj (L.Hmingliana)/M(A)

(B.N.Singh Neelam)/V.C.

xxxx24x12x2001xxShrixxShrixxKarnxxcomxxforxxapplicanxx
xxxxfilexxmaxxxbexxsubmittedxxbeforexxthexxHonxxBxxxx&x

12/18.9.2001 None for the applicant.

On the request made by the learned
counsel for the respondents Shri S.C.Jha,
list it for hearing on 12.11.2001.

MRS.

(L.Hmingliana)/M(A)

(L.Jha)/M(J)

13./ 12.11.2001. Shri J.K. Karn, counsel for the applicant

List it on 24.12.2001 before the appropriate bench
for hearing.

/CBS/

(L.JHA)/M(J)

(L.R.K. PRASAD)/M(A)

14./ 24.12.2001. The file may be submitted before ~~to~~ the
Hon'ble V.C. for constitution of a new Bench to hear the
RA, as Hon'ble Shri L. Jha, M(J) and Hon'ble Shri
L. Hmingliana, M(A) would be retiring towards the end of
this month. Shri J.K. Karn, counsel for the applicant is
present in the court.

/CBS/

(L.JHA)/M(J)

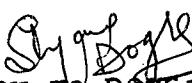
(L.R.K. PRASAD)/M(A)

15

18.3.02

CM

List it on 2.4.2002 for hearing.


(Shyama Dogra)
M(J)


(L.R.K. Prasad)
M(A)

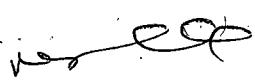
16/03.07.2002 : For want of time, be listed on 09.08.2002 for hearing.

16

2.4.02

CM

For want of time, be listed on 30.4.2002 for hearing.


(L.R.K. Prasad)

M(A)


(B.N. Singh Neelam)

V.C.

17

30.4.02

CM

None for the parties. List it on 3.7.2002 for hearing.


(Shyama Dogra)
M(J)


(L.R.K. Prasad)
M(A)

Kewu
14/6/02
18/03.07.2002 : For want of time, be listed on 09.08.2002 for hearing.

skj


(L.R.K. Prasad) / M(A)


(B.N. Singh Neelam) / V.C.

18/9.8.2002

In view of the Resolution
passed by the CAT Bar Association, Patna,
on the sad demise of Shri R.N.Tiwary,
Advocate, be listed on 20.8.2002 for
hearing.

skS

Shyama Dogra *S. Jha* /M(A)
(Shyama Dogra) /M(J) (S. Jha) /M(A)
B. Rama Murthy
ACG/SHR/

19. 20.8.2002. For want of time, be listed on 28.8.2002
for hearing.

/CBS/ (S. JHA) /M(A)

(B.N. SINGH NEELAM) /V.C.

20/28.08.02 On the request made by the 1d. counsel
for the applicant, let it be listed on 26.09.2002
for hearing.

SRK/

Shyama Dogra /M(J)

L.R.K. Prasad /M(A)

21

26.9.02

List it on 27.9.2002 for hearing.

CM


(Shyama Dogra)
M(J)


(L.R.K. Prasad)
M(A)

Supplementary
Application
Filed on
3/10/02
S. 3/10/02

22/27.09.02

Both the sides are present.

In order to submit certain clarifications, the ld. counsel for the applicant has sought time. List it on 04.10.2002 for hearing.

SRK/


(Shyama Dogra)/M(J)


(L.R.K. Prasad)/M(A)

23./ 4.10.2002. Shri J.K. Karn, counsel for the applicant.

Shri S. C. Jha, counsel for the respondents.

Heard. The applicant has brought on record through supplementary application filed on 3.10.2001 that a circular regarding reservation for OBC dated 16.8.1994 was sent to the P.M.G., South Bihar Region, Ranchi (Annexure -1 of the supplementary affidavit). We feel that there is no reason why the same has not been received by the concerned respondents. ~~as stated~~ In the W/S filed in the OA 663/96, the respondents had taken the stand that they proceeded in the matter on the basis of old circular since they had not received the modified circular dated 16.8.1994. In view of the discovery of new fact, we feel that the OA 663/96 is required to be re-heard.

2. In view of the facts as stated above, the said OA is required to be heard afresh in the light of the new facts. List OA 663/96 along with this RA on 15.11.2002 for hearing.

/CBS/


(S. DOGRA)/M(J)


(L.R.K. PRASAD)/M(A)

24/15.11.2002

R.A. 37/2000

MES.

This item is called out. The 1st. counsel for the applicant is present. Bench has already been constituted. Be listed for hearing on 9.12.2002 before the appropriate bench.

MES.

(L.R.K. Prasad) M(A)

(B.N. Singh Neelam) V.C.

25./ 9.12.2002. The learned counsel for the both the sides are present. With mutual consent, list it on 16.12.2002 for hearing.

/CBS/

(S. DOGRA) M(J)

(L.R.K. PRASAD) M(A)

26./ 16.12.2002. Being a D.B. matter, list it on 10.1.2003 for hearing.

/CBS/

(S. JHA) M(A)

27

10. 1.03

CM

It is submitted that R.A. be listed before the appropriate bench. (Be listed on 31.1.03 for hearing before the appropriate Bench.)

(B.N. Singh Neelam) V.C.

RA - 37/2000

11. / 3.2.2003. Both sides are present. List it on 24.3.2003
for hearing.

CBS

Shyam Dogra
(S. DOGRA)/M(J)

R. L. R. K. PRASAD
(S. L.R.K. PRASAD)/M(A)

12. / 24.03.03 Let it be placed before
the Hon'ble V-C for constitution of
Bench for hearing R.A.

CBS

Shyam Dogra
(S. DOGRA)/M(J)

13/01.05.2003 : A Division Bench of Hon'ble Mr. Sarweshwar Jha,
M(A) and Hon'ble Mrs. Shyama Dogra, M(J), is
constituted for hearing this R.A. Let it be
placed before the aforesaid Bench as and when
the same is available.

skj

(B.N. Singh Neelan) VC

14. / 5.5.03 None for the parties.
Be listed on 27.5.03 for
hearing.

CBS

Shyam Dogra
(S. DOGRA)/M(J)

S. Jha M(A)

15/ 30.5.03 Be placed as and when the bench is
constituted.

Shyam Dogra

S. Jha M(A)

RA 37/2003

16/1.8.2003

Shri J.K. Karn, counsel for the applicant.
Shri S.C. Jha, ASC for the respondents.

At the very outset, the ld. counsel for the applicant has invited attention to the orders of this Tribunal dated 4.10.2002 in which it had been observed that the respondents while filing the W/s in the OA-663/96 had taken the stand that they proceeded in the matter on the basis of old circular since they had not received modified circular dated 16.8.1994 (Annexure -1 to the supplementary affidavit). That being the case, the Tribunal had taken a view that the said OA i.e. OA 663/96 was required to be re-heard. Under these circumstances, the prayer made in the RA got granted and RA should have, accordingly, been disposed of as allowed.

2. Keeping in view the above orders of the Tribunal we, therefore, ~~are~~ of the opinion that the RA 37/2003 stands disposed of.

3. List the OA on 19.8.2003. As the matter relates to 1996, necessary priority may be kept in view on the date of hearing.

SRK/ (Shyama Dogra) /M(J)

Sarweshwar Jha /M(A)

17/19.8.2003

Both sides are present.

xxxx The RA has since been disposed of.

It is wrongly listed today. List the OA on 4.9.2003 for hearing.

SRK/

18/04.09.2003: At the request of L/C for the applicant list this case on 24/09/03 from Log.

Sky

(S. Dogra) /M(J)

(S. Dogra) /M(J)